
(2010) 04 PAT CK 0079

In the Patna High Court

Rang Nath Singh

APPELLANT

Vs

The State of Bihar and Others

RESPONDENT

Date of Decision : 23-04-2010

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2010) 04 PAT CK 0079

Hon'ble Judges : Rakesh Kumar, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

Rakesh Kumar, J.—Despite repeated calls, no one appeared on behalf of the petitioner either to press this petition or to make a prayer for adjournment. However, Shri Hamendra Prasad Singh appears on behalf of opposite party nos. 1 to 14.

2. Learned Counsel appearing on behalf of opposite party nos. 2 to 14 submits that it appears that after obtaining the order of stay, the petitioner has lost his interest in the present case and due to that reason, no one has come forward to press this petition. He further submits that, in any event, after expiry of such a long time i.e. the impugned order was passed on 13.2.1999, it would not be appropriate to further issue any direction in the present case.

3. In view of the facts and circumstances, I am not inclined to exercise inherent jurisdiction of this Court u/s 482 of the Code of Criminal Procedure in the present case. Accordingly, petition stands rejected.

4. In view of rejection of the present petition, order of stay earlier granted stands automatically vacated.

5. Let a copy of this order be sent to the court below forthwith.